

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 4**

**CP (IB) No. 62/Chd/Chd/2024**

**IN THE MATTER OF:-**

Shreyans Overseas Pvt. Ltd.

...Petitioner

Versus

Rana Polycot Ltd.

...Respondent

**Under Section: 9, IBC 2016**

**Order delivered on 09.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Ms. Ritu Nichani, Advocate

**ORDER**

As per order dated 25.07.2023 passed in CP No. 120/2015, RT CP No. 72C/Chd/Chd/2022 under Section 433(e), 434, CA 1956 received by way of transfer from the Hon'ble High Court, the present petition under Section 9 of the Code has been filed.

Heard. Issue notice of this petition to the respondents) within two weeks. The petitioner shall collect the notice from the Registry and send the same immediately to the respondents) at its registered address by speed post along with copy of the petition and the entire paper book with a copy of this order as well as at the email address of the respondents).

In case, the service of speed post on the respondents) is not effected, then the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide

circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable within two weeks.

Reply, if any, be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter, with a copy in advance to the counsel opposite. List on 10.07.2024.

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**(UMESH KUMAR SHUKLA)**  
**MEMBER (TECHNICAL)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**

SM